

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 1476

TO BE ANSWERED ON WEDNESDAY, THE 27th NOVEMBER, 2019

Fast Track Courts

**1476. SHRI NARANBHAI KACHHADIYA:
SHRIMATI MANEKA SANJAY GANDHI:
SHRI SHANTANU THAKUR:
SHRI VASANTHAKUMAR H
SHRIMATI RATHVA GITABEN VAJESINGBHAI:**

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) the aims and objectives envisaged under the scheme of Fast Track Courts along with its present status;
- (b) the criteria fixed for setting up of Fast Track Courts (FTCs) in the country along with the number of FTCs constituted and the achievement made by these courts including number of cases transferred and disposed of during the last three years and the current year, State/UT-wise;
- (c) the details of the specific facilities being provided in these courts;
- (d) the total funds allocated for such courts during the said period, State-wise;
- (e) whether the funds being provided to FTCs are not adequate to meet the recurring and non-recurring expenditure being incurred by such courts and if so, the steps taken by the Government in this regard; and
- (f) whether some States have been providing support to FTCs from their own resources ever since the central support was discontinued and if so, the details thereof, State-wise?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS,
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (f): Setting up of subordinate courts including Fast Track Courts (FTCs) and its functioning comes within the domain of the State Governments in consultation with the respective High Courts. The 11th Finance Commission had recommended

a scheme for creation of 1734 FTCs in the Country for disposal of long pending cases. The criteria adopted for creation of number of FTCs was based on the report of Sh.N.C.Jain, Member, 11th Finance Commission that one such court can dispose of upto 168 number of cases per year. The Scheme continued up to 2010-11 and then it was decided to discontinue. An amount of Rs. 870 Cr. was released to the State Government within the period of 11 years and central funding was not continued beyond 31.03.2011. However, the Central Government decided to provide funds up to a maximum of Rs. 80 Cr. per annum on a matching basis up to 31.03.2015. Out of 38.99 Lakh cases transferred to FTCs since inception, 32.93 Lakh cases were disposed of as per the report received as on 31.03.2011.

In its judgment in Brij Mohan Lal & Others V/s. UoI & Others on 19.04.2012 the Hon'ble Supreme Court of India had *inter-alia* directed the States that they shall not take a decision to continue FTCs on an ad-hoc and temporary basis. They will need to decide either to bring the FTCs Scheme to an end or to continue the same as a permanent feature in the State. Number of States opted to discontinue the Scheme.

Considering the need for setting up of FTCs for specific nature of cases pending in Courts viz. cases of heinous nature, civil cases involving senior citizen women and children and other marginalized section of society and civil disputes involving land acquisition etc. pending for more than five years, the Union of India proposed setting up of 1800 FTCs at a total cost of Rs. 4144 Cr. during the period of 2015-2020, in its memorandum to the 14th Finance Commission. The Commission endorsed the proposal and urged the State Government to use the additional fiscal space provided by the Commission in the tax devolution to meet the requirements. Further the Union Government has also urged the State Governments to allocate funds for the activities mentioned in the 14th FC recommendation including setting up of FTCs from their State budgets from the financial year 2015-16 onwards. The number of FTCs and fund proposed, State wise, is given at **Annexure-I**.

The present status of number of Fast Track Courts functional, the information on the number of cases disposed of during the last three years including the current year, the number of cases presently pending in these courts as made available by the various High Courts is given at **Annexure-II**.

ANNEXURE-I

LOK SABHA UNSTARRED QUESTION NO.1476 TO BE ANSWERED ON 27.11 2019

**STATUS OF NO. OF FAST TRACK COURTS & FUND PROPOSED DURING 14TH
FINANCE COMMISSION (2015-20) , STATE-WISE**

(Rs. in Crore)

S.No	Name of the State	No. of FTCs proposed	Funds proposed
1.	Andhra Pradesh	47	108.21
2.	Telangana	37	85.18
3.	Assam	36	82.88
4.	Arunachal Pradesh	0	0.00
5.	Mizoram	07	16.12
6.	Nagaland	03	6.91
7.	Bihar	147	338.43
8.	Chhattisgarh	28	64.46
9.	Gujarat	174	400.59
10.	Himachal Pradesh	13	29.93
11.	Jammu & Kashmir	21	48.35
12.	Jharkhand	50	115.11
13.	Karnataka	95	218.72
14.	Kerala, Lakshadweep	41	94.39
15.	Madhya Pradesh	133	306.20
16.	Maharashtra, D&N, Daman & Diu	204	469.67
17.	Goa	05	11.51
18.	Manipur	03	6.91
19.	Meghalaya	04	9.21
20.	Orissa	63	145.04
21.	Punjab	50	115.11
22.	Chandigarh	02	4.61
	Haryana	48	110.51
23.	Rajasthan	93	214.11
24.	Sikkim	01	2.3
25.	Tamil Nadu, Puducherry	89	204.91
26.	Tripura	09	20.72
27.	Uttar Pradesh	212	488.08
28.	Uttarakhand	28	64.46
29.	West Bengal, A&N Islands	94	216.42
30.	Delhi	63	145.05
	Total	1800	4144.11

THE LOK SABHA UNSTARRED QUESTION NO. 1476 TO BE ANSWERED ON 27.11.2019**STATUS OF STATE-WISE NO. OF FAST TRACK COURTS, FUNCTIONAL, CASES DISPOSED DURING LAST THREE YEARS INCLUDING CURRENT YEAR AND CASES PENDING AS ON 30.09.2019.**

Sl. No.	Name of the State/UT	No. of FTCs functional (as on 30.09.2019)	Cases disposed off in FTCs during 2016	Cases disposed off in FTCs during 2017	Cases disposed off in FTCs during 2018	Cases disposed of in FTCs during 2019 (upto30.09.2019)	Cases pending in FTCs (as on 30.09.2019)
1.	Andhra Pradesh	21	1861	2615	2504	2252	6555
2.	Assam	26	-	2990	2314	4370	16320
3.	Maharashtra	74	30153	35046	32807	68394	91118
4.	West Bengal & Andaman and Nicobar	88	12351	15482	16358	12456	48580
5.	Chhattisgarh	23	-	3840	3862	3526	5030
6.	Manipur	04	675 cases disposed during last three years			195	213
7.	Bihar	59	-	5889	11525	5423	21483
8.	Delhi	10	1295	1487	1559	1075	6555
9.	Haryana	06	-	-	166	3071	863
10.	Sikkim	02	-	03	09	15	9
11.	Tripura	09	897 cases disposed during last three years			374	849
12.	Uttar Pradesh	286	-	456477 cases disposed of during 2017&2018		247955	417744
13.	Mizoram	02				197	161
14.	Jammu & Kashmir	05				27	851
15.	Tamilnadu	51				11153	73921
16.	Telangana	38				2054	11226
